



2026:AHC:29917-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 349 of 2026

Chintu Chaurasiya

.....Petitioner(s)

Versus

State of U.P. and 2 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhaskar Bhadra, Rajveer Chaurasiya
Counsel for Respondent(s)	:	C.S.C., Virendra Kumar Gupta

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed by the petitioner seeking a direction to the respondents to remove the stagnated water and the wet garbage and renovate the place named as 'Satal Taliya (Naya Pura Bandhan Ward), Mahoba'.
2. Submissions have been made that on account of stagnated water, the same is creating a lot of issues.
3. A perusal of the petition indicates that the petitioner made a representation on 13.07.2025 and annexed pictures of the relevant time, however, thereafter a representation has purportedly been filed on 22.12.2025 and the petition has been filed on 02.02.2026.
4. The petition nowhere indicates the present status of the location in question. The pictures which have been produced also have not been referred to of the relevant time and no contention has been raised that the status continues to be the same.
5. In view thereof, there is no reason to entertain the present incomplete and cursory petition filed by the petitioner.
6. The petition is, therefore, **dismissed** leaving it open to the petitioner to make a detailed representation to the District Collector, Mahoba along with material to indicate the status and the complaint. If such a representation is made by the petitioner, it is expected of the District

Collector to look into the grievance raised and ensure that the needful qua the grievance is done.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 11, 2026

RK/Sazia